

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1827 of 2020

Bhanu Kumar @ Bhanu Kumar Singh @ Bhanu Singh
... .. **Petitioner**

Versus

1. The State of Jharkhand
2. Puja Singh **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Manoj Kumar Sah, Advocate
For the State : Mr. Ravi Prakash, Spl. P.P.

03/25.06.2020 It has been stated by Mr. Manoj Kumar Sah, learned counsel for the petitioner that the matter has been compromised and a compromise petition shall be filed on Monday. He has therefore prayed in such circumstances to keep this case listed on 02.07.2020.

In view of the submission advanced by the learned counsel for the petitioner, let this case be listed on 02.07.2020.

It is also made clear that if the compromise has been effected and both the parties agree to reside together, the learned counsel for the petitioner undertakes, that the opposite party no. 2 shall also appear prior to the next date of hearing by filing a *Vakalatnama* and engaging a counsel.

(R. Mukhopadhyay, J.)

Alok/-